

In the Central Administrative Tribunal
Principal Bench, New Delhi

Regn. No. RA-189/93 In
OA-1090/93

Date: 8.7.1993.

Shri H.S. Nanda

.... Applicant

Versus

Union of India

.... Respondents

CORAM: Hon'ble Mr. J.P. Sharma, Member (Judicial)
Hon'ble Mr. S.R. Adige, Administrative Member.

1. To be referred to the Reporters or not?

(Judgement by Hon'ble Mr. J.P. Sharma, Member)

The applicant has sought review of the judgement/order dated 21.5.1993 passed in OA-1090/93. The relief claimed in the original application was to direct the respondents to dispose of the representation of the applicant dated 19th August, 1992. The O.A. was disposed of at the admission stage with a direction to the respondents to consider the representation of the applicant and dispose of the same, preferably within a period of four months by a speaking order.

2. The applicant has filed this review application on the ground of discovery of document/or information which was not in the possession of the applicant at the time of hearing in spite of his most diligent efforts.

3. It is averred in the review application that in view of the promotion of Shri Thawkar to the post of Joint Commissioner, there is a deemed rejection of the representation of the applicant. So, the order dated 21st May, 1993 be reviewed to permit the applicant to amend the O.A.

.... 200

4. We have considered the various averments made in the review application, but are not inclined to accept the contention raised in the review application that a review can be allowed to revive a discontinued petition only to allow the applicant to amend the same. The applicant has himself referred to the provisions of order 47, Rule 1, C.P.C. and this is not a ground mentioned for review of the judgement. The review application, therefore, is not maintainable and is dismissed.

S. R. Adige
(S. R. Adige)
Administrative Member

J. P. Sharma
(J. P. Sharma)
Member (J)